

MR. DEPUTY CHAIRMAN : Please take your seat and listen to what I am saying. I am asking Mr. Hashmi to speak. Yes, Mr. Hashmi, you continue with your speech. Nothing of Mr. Rajnarain will go on record.

(Shri Rajnarain continued to speak)

MR. DEPUTY CHAIRMAN : If you want to go out, you can go. But do not disturb the proceedings of the House.

At this stage, some hon. Members left the Chamber).

SHRI RAJNARAIN: Continued to speak.

MR. DEPUTY CHAIRMAN : Nothing will go on record.

RE. MOTION ON SUSPENSION OF
MEMBER FROM THE SERVICE OF
THE HOUSE

MR. DEPUTY CHAIRMAN : If you go on disturbing the proceedings of the House, I shall name you. . . (Interruptions). I am naming you.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA) : Sir, I move :

"That Shri Rajnarain, a Member of the House, who has been named by the Deputy Chairman, be suspended from the service of the House for the remainder of the Session."

The question was put and the motion was adopted. . . (Interruptions)

MR. DEPUTY CHAIRMAN : You now have no more rights as a Member of this House. A Member has to behave himself.

SHRI RAJNARAIN (Uttar Pradesh): I know how to behave. I am not leaving the House.

MR. DEPUTY CHAIRMAN : I shall call the Marshal of the House.

SHRI S. S. MARISWAMY (Tamil Nadu): One minute, Sir. I will make an appeal to you. We are prepared to bow our heads to whatever you say. But at the same time, we should not succumb to temper. I understand the feelings of the rest of the House. But we are Elders.

MR. DEPUTY CHAIRMAN : He does not behave like an elder.

SHRI S. S. MARISWAMY : I will request you not to take this drastic step.

MR. DEPUTY CHAIRMAN : Unless he goes out of the House, I am not prepared to listen to anything now.

SHRI B. S. SHEKHAWAT (Madhya Pradesh) : On a point of order, Sir.

(Interruptions)

MR. DEPUTY CHAIRMAN : I am not prepared to listen to any thing unless he leaves the House.

SHRI B. S. SHEKHAWAT : This is a matter pertaining to Shri Rajnarain. This should not be one-sided.

MR. DEPUTY CHAIRMAN : Mr. Rajnarain, please go out; otherwise I am calling the Marshal.

(Interruptions)

(The hon. Member, Shri Rajnarain, was taken out of the House by the Marshal).

श्री श्री सिंह शेखावत : श्रीमान्, मैं इसका समर्थन नहीं करता कि इस सदन में कोई ऐसी कार्यवाही जो बिजनेस लिस्ट में नहीं है बिना सभापति की अनुमति से रखी जाए . . .

MR. DEPUTY CHAIRMAN : Mr. Rabi Ray, you please get up and take your seat. You need not lie down on the floor-like this. You have not been named.

श्री श्री सिंह शेखावत : तो मैं निवेदन कर रहा था कि उस स्थिति में भी इस सदन की कुछ परम्पराएं हैं, सदन के कुछ नियम हैं। उनके

अनुसार यदि कोई मੈम्बर लगातार सदन के आदेशों की अवहेलना करता है तो उसे किस प्रकार से डील किया जाए इसके लिए रूल्स में भी व्यवस्था है। उसके साथ साथ कुछ परम्पराएं भी हैं। यदि माननीय सदस्य ने चेयर की आज्ञा की अवहेलना की है तो उससे निबटने के लिए इस प्रकार का व्यवहार नहीं होना चाहिए जिस प्रकार का व्यवहार सदस्य के साथ हुआ है। मैं समझता हूँ कि यह ठीक नहीं है। . . .

(Interruption) आप मेरी बात मुन लोजिए। आप इस आधार पर मत चलिऐ कि आप सतारूढ़ पक्ष में बठ हैं और हम विपक्ष में बैठे हैं। आप यह समझकर मत चलिये कि हम ही चेयर को हमेशा कह सकते हैं। इस आधार पर चलने और सोचने का तरीका उचित नहीं होगा। आज हम विरोधी दल में बैठे हैं तो हम जिम्मेदारों के साथ बैठे हैं। हम सदन की परम्पराओं का उल्लंघन हो तो उसमें भी सदन की प्रतिष्ठा को गिरने देने के लिए तैयार नहीं हैं। लेकिन आज प्रश्न ही दूसरा है। अज सदन की परम्पराओं का प्रश्न है। माननीय सदस्य ने अगर चेयर की आज्ञा की अवहेलना की है . . .

MR. DEPUTY CHAIRMAN : Mr. Shekhwat, would you request Shri Rabi-Ray to sit on sit on his seat? If he wants, he can go out and join his comrade.

श्री भैरों सिंह शेखावत : डिप्टी चेयरमैन महोदय, मैं आप से निवेदन करना चाहूंगा कि सदन में जो प्रस्ताव रखे जाते हैं उन पर सदन के सदस्यों के मत भी लिए जाते हैं। लेकिन जिम प्रकार से ओम् मेहता जी ने प्रस्ताव रखा है वह उचित नहीं है। आपने न तो उम प्रस्ताव पर कोई रूल रिलेक्स किया और न ही आपने मैम्बर को निकालने से पहले नोटिस दिया, जबकि यह बहुत जरूरी है।

MR. DEPUTY CHAIRMAN : You please go through the rules again.

श्री भैरों सिंह शेखावत मैं इसीलिए निवेदन कर रहा हूँ . . .

MR. DEPUTY CHAIRMAN : This Resolution is not moved for the first time; we have done it several times in this House. I was also a victim of this. Please do not try to tell me this.

श्री भैरों सिंह शेखावत : मैं उनको डिफेंड नहीं कर रहा हूँ। परन्तु जिस ढंग में प्रस्ताव पास हुआ है वह बाजिव नहीं है। वह नोकतंत्रीय परम्परा के बिल्कुल विपरीत है। मैं समझता हूँ उससे सदन का सम्मान नहीं बड़ेगा बल्कि घटेगा। मैं श्री ओम् मेहता से निवेदन करना चाहूंगा कि जिस प्रकार से, जिम ढंग से उन्होंने प्रस्ताव रखा है पालियामेंट के राज्य मंत्री होने के नाते मैं समझता हूँ उनका यह व्यवहार किसी प्रकार से उचित नहीं है। मैं उन मभापति महोदय, यह भी निवेदन किए बिना नहीं रह सकता कि जिस प्रस्ताव को जिस गति से पारित किया गया हमारे न, न कहने के बावजूद पारित किया गया मैं समझता हूँ वह सदन के लिए, चेयर के लिए किसी भी प्रकार से उचित नहीं कहा जा सकता। जो कुछ भी कार्यवाही हुई है, मैं निकालने के संबंध में कुछ नहीं कह रहा हूँ, जो प्रस्ताव पास किया गया है . . .

श्री उपसभापति : जहाँ तक प्रस्ताव का सवाल है, it has been done in a proper way.

श्री भैरों सिंह शेखावत : 'न' कहने के बाद डिवीजन की बात आती है जो आपने नहीं कराया।

MR. DEPUTY CHAIRMAN : Nobody claimed Division.

श्री भैरों सिंह शेखावत : हम सब ने 'नो' कहा। नो कहने के बावजूद और डिवीजन की मांग के बावजूद भी काँग्रेस पार्टी के बहुमत से उसे पास कर दिया। यह किसी भी प्रकार से ठीक नहीं है।

MR. DEPUTY CHAIRMAN : Nobody claimed division, and it was very clear.

SHRI NIREN GHOSH (West Bengal) : Sir, I want to make a submission. I feel in my heart of hearts that over a number of years, some of the privileges of this House have been eroded. That is my experience. And there can be no doubt that there should be some occasion to discuss Bihar . . .

[Shri Niren Ghosh]

issue in this session also. The Parliament should be seized of the matter. At least, we should be free to discuss it. It could be easily so arranged that he could speak for a minute or two, make a mention and then go out. But what we wanted is a full day's debate on Bihar. We had it during the last session also. It is a continuous affair. But these things have been eroded. Sir, they are in a majority in this House. They can do it. And there was a time when no permission was required to mention anything in the House. I know that personally. But, later on, it was taken out. And they can do it because they are in a majority. I feel that when Mr. Rajnarain was particularly going through the walk-out, precisely at that time, I do not know why it was done. I also feel that it was not wise on the part of Mr. Om Mehta to move that Resolution and do in that fashion... (Interruptions) I appeal to you to reconsider the matter and do something about it. I would also appeal to the House to reconsider the matter, rescind the decision and let normalcy be restored.

MR. DEPUTY CHAIRMAN : Actually, I can tell you I was in no hurry to remove a Member because I myself was a victim of the same process. So, I am the last man to do it. But there is a limit up to which we can tolerate continuous disruption of the business of the House. I have not done it for the last one session. I never did it even for the last two days. I tried to pacify the Members; I tried to shout at them. But I never wanted to use this provision. But there was a limit. He made a speech and I thought he was going out, so I was keeping quiet.

He keeps on there standing and shouting at the Treasury benches. The situation was such that if I did not name him and if he was not removed from the House he would continue speaking for the whole of the day and when I asked you to speak, you would not start your speech.

SHRI NIREN GHOSH : How could I do it?

MR. DEPUTY CHAIRMAN : That is my difficulty, Mr. Niren Ghosh. When some Member keeps on purposely obstructing the business of the House and when he wants to see that nobody else speaks and takes possession of the House, then what can the Chair do, except take recourse to the provisions which are there in the Rules. But, I would be the last person to take recourse to the Rules.

SHRI NIREN GHOSH : At that point, we also could have persuaded him to just walk out of the Chamber, But, we did not get any chance.

MR. DEPUTY CHAIRMAN : Why did you not do it ?

Even after the resolution was adopted, When I asked him to go, you could have persuaded him to go, in which case this unseemly thing of having him forcibly removed through the Marshall would have been avoided and we could have discussed this matter as we are discussing it now.

SHRI NIREN GHOSH : But, we did not get the opportunity.

SHRI S. S. MARISWAMY : Members on the other side started shouting.

MR. DEPUTY CHAIRMAN : That is all in the game. When they say something, you shout, and so do they when you say something. It cannot be a one way traffic. Yes, Mr. Prakash Vir Shastri.

श्री सुरतान सिंह : (हरियाणा) उपसभापति महोदय, मैं आपके माध्यम से . . .

श्री उपसभापति : मैंने श्री प्रकाशवीर शास्त्री का नाम पुकारा है।

श्री प्रकाशवीर शास्त्री (उत्तर प्रदेश) : मैं उस प्रश्न की चर्चा नहीं करना चाहता कि जिस समय संसदीय कार्य विभाग में राज्य मंत्री श्री ओम् मेहता का प्रस्ताव आया, और ओम् मेहता जी के प्रस्ताव के बाद यहाँ से "नो" की आवाज़ आई और कैसे शीघ्रता में इस प्रकार का प्रस्ताव पारित हुआ। मैं इस बात को छोड़ते हुए आपके माध्यम से संसदीय कार्य विभाग के

मन्त्री जी से एक अनुरोध करना चाहूंगा। क्योंकि यह जो घटना घटी है यह सब समाचार पत्रों के माध्यम से देश में जाएगी और विशेष रूप से बिहार क्षेत्र में जाएगी तो उसकी विपरीत प्रतिक्रिया होगी, इसलिए ममदीय कार्य मन्त्री अगर गंभीरता से और शांति से मेरे अनुरोध पर विचार करे तो यह जो प्रस्ताव रखा है— फार द रेस्ट आफ द सेशन पूरे सेशन के लिए इसको न करके 'रेस्ट आफ द डे' कर सके। तो मैं ममज्ञता हूँ यह आपके गौरव के अनुकूल होगा और इससे बिहार के व देश के वातावरण में अच्छा असर पड़ेगा।

MR. DEPUTY CHAIRMAN : I think it is a reasonable suggestion.

SHRI OM MEHTA : Shri Prakash Vir Shastri is a respectable Member of the Party. We can meet in the Deputy Chairman's Chamber and all the parties can consider the question with the Chair. The prestige of the House has to be kept to some extent. When the Chair names a person, he has to be removed. It becomes our duty to move the Resolution.

SHRI NIREN GHOSH : I think the matter should not be delayed. You can do it here and now. There is no need to go to the Chamber and reconsider and then come back. You can do it here and now.

SHRI OM MEHTA : Let us come to some agreement and then we will see it.

SHRI MAHAVIR TYAGI (Uttar Pradesh) : मैं श्री ओम् मेहता से यह अर्ज करूंगा कि रूलम् के अदर जो लिखा है उसमें एक प्रोविजन है आखिर में :—

Provided that the Council may at any time on a motion being made resolve that such and such suspension be terminated.

तो मेरा मतलब कहने का यह है आपने सस्पेंड कर दिया लेकिन . . .

SHRI OM MEHTA : We have agreed to the suggestion.

श्री महावीर त्यागी हाउस का बाकी वक्त और बचा लेना, महीने भर के लिए या कितने ही दिनों के लिए, यह ठीक नहीं होगा। इसलिए जो हां गया वह गैरेशन आपने ले लिया लेकिन मैं यह तजवीज करना हूँ अब ऐसा कर दीजिए जिससे "फार द डे" हो जाए।

Next day he may come again क्योंकि इसमें प्राविजन है कि कॉमिल में गूट एनी टाइम आन् अमोशन "तो मैं यह तजवीज करता हूँ।" फार द रेस्ट आफ द डे" कर दिया जाए। सेशन भर के लिए मजा देना ठीक नहीं होगा।

MR. DEPUTY CHAIRMAN : That is why I am agreeable to that suggestion. Now it is up to the Whip. But I would like the Opposition Members also to consider this fact that they should not encourage this kind of behaviour in this House.

SHRI MAHAVIR TYAGI : Of course. I agree.

SHRI NIREN GHOSH : I can move the resolution.

SHRI J. S. ANAND (Punjab) : I want to make this submission. If there has been any irregularity about the resolution and suppose this friend said "No", they could have withdrawn it then and there. That is No 1. Number 2 is, now that the resolution is adopted, we have witnessed a scene. We cannot forget what we have witnessed and we cannot forget the continuation of that also. And all this is because of the continuous bad behaviour of Shri Rajnarain. In the first instance, such a drastic action should not be taken—he is suspended for the whole session—but, at the same time I would like to say that if such an occurrence continues I am sure that more drastic action will be called for. I am new to the House. During the last session also, so much precious time of the House was wasted by bringing up irrelevant things and matters that did not concern the House and by repeatedly continuing to speak in spite of the orders of the Chair. I only

[Shri J. S. Anand]

want to say that I agree with the friends in the Opposition that this motion be changed into action for this day only for the reason that this is the first time that things have come to such a pass that the Deputy Chairman had to intervene to name him. Friends here were saying that he was going out and there was some shouting and he was provoked. After all, we are not here to be provoked. We are primarily here to keep the decorum of the House. If we are anxious to keep the decorum of the House, the first thing for us is to obey the Chair. And when the Chair has given a ruling, whatever friends opposite may say, I have to obey the Chair. Therefore, we will see tomorrow when Mr. Bhupesh Gupta is here. (Interruptions). It must be kept in mind that the continuous bad behaviour of Shri Rajnarain does not augur well for this House. I am all with you for the retention of the privileges of the House but we have equal responsibilities also in the House.

MR. DEPUTY CHAIRMAN : Yes, Mr. Sultan Singh.

श्री सुल्तान सिंह : उपसभापति जी, अभी सदन में एक बड़ी दुखद दुर्घटना हुई है। जिसकी वजह से श्री राजनारायण जी को निकालना पड़ा। उपसभापति जी, अभी हमारे कुछ लायक दोस्त कह रहे थे कि बहुमत के बल पर, जो हम हाउस में पार्टी का है, उसके आधार पर राजनारायण को निकाला गया है। मैं आपके माध्यम से उधर बैठे हुए दोस्तों से प्रार्थना करना चाहूंगा कि आप रोजाना देखते होंगे, हाउस की प्रोसीडिंस आप देख सकते हैं, जिससे आपको पता चल जायगा कि राजनारायण हाउस का कितना समय लेते हैं। मेरा ख्याल है कि सारा हाउस, जिसमें विरोधी दल के लोग भी जो उधर बैठते हैं और जो इधर बैठते हैं, वे सब आ जाते हैं, वे सब लांग सदन का उतना समय नहीं लेते जितना कि कुल राजनारायण लेते हैं।

उपसभापति जी, अभी जब राजनारायण शाउट कर रहे थे तब वे कह रहे थे कि इधर बैठने वाले जो लोग है वे पैसा पर पनने वाले हैं। मैं

आपकी मारफत से उधर बैठने वाले आनरेबल मेम्बरान से पूछना चाहता हूँ कि क्या इस सदन में, क्या इस सदन के अन्दर एक मेम्बर दूसरे मेम्बर के विरुद्ध चाहे जो इल्जाम लगा सकता है और इस तरीके से कह सकता है कि इधर बैठने वाले पैसे पर खरीदे हुए हैं। कल हमारे दोस्त दन साहब बोल रहे थे तो उन पर कीचड़ उछालना शुरू कर दिया। जो भी बोलता हो राजनारायण की मर्जी है चाहे कोई इल्जाम उस पर लगा दें। इस देश की प्रधान मंत्री—मैं मानता हूँ वे कांग्रेस की नेता हैं लेकिन वे देश की प्रधान मंत्री हैं, जब भी राजनारायण जी बोलते हैं तो इतनी सैक्रास्टिक लैंग्वेज हिन्दुस्तान की प्रधान मंत्री के खिलाफ बोलते हैं कि कोई गैरत मन्द देश ऐसे आदमी को बर्दाश्त नहीं कर सकता, लेकिन अफसोस की बात है कि आज उनके खिलाफ एक्शन लिया गया तो मेरे लायक दोस्त एतराज कर रहे हैं; मैं मानता हूँ कि विरोधी दल का भी कुछ फर्ज है, उसकी भी कुछ ड्यूटी है, लेकिन यह नहीं होना चाहिए कि एक मेम्बर, इस देश के राष्ट्रपति का अपमान करे, एक आनरेबिल मेम्बर देश के प्रधान मंत्री का अपमान करे, एक मेम्बर चेयर का अपमान करे और सदन के समय को लगातार बर्बाद करता चला जाय और विरोधी दल के भाई जो उधर बैठे हुए हैं वे उनकी हिमायत करते चले जायें। उपाध्यक्ष महोदय, मैं आपके माध्यम से कहना चाहूंगा कि बड़े बड़े नेता, बुजुर्ग उधर बैठे हुए हैं, उनकी भी आत्मा जानती है कि राजनारायण जी ससद की परम्पराओं का नाश कर रहे हैं, उनकी आत्मा जानती है कि पार्लियामेन्टरी डेमोक्रेसी का सबसे बड़ा दुश्मन कोई हो सकता है तो ये लेटे हुए मेम्बर हैं। क्या इस तरह की चीजें सदन के अन्दर होंगी कि चाहे किसी को कोई गाली दे और इस तरह से संसद की परम्पराओं का विनाश करे? मेरी आपसे प्रार्थना है कि वे लपज जो उन्होंने कहे कि ये बिके हुए मेम्बर है, पैसे पर पलते हैं वे हाउस की प्रोसीडिंस में से निकाल दिए जायें।

MR. DEPUTY CHAIRMAN : I will now request members of the Opposition to

request these two members to go to their seats. They have neither been named. . . .

SHRI VEERENDRA PATIL (Karnataka) : I do not want to waste the time of the House and. . . .

MR. DEPUTY CHAIRMAN : I am asking these two members who are lying on the floor.

श्री प्रकाशवीर शास्त्री : मैं यह कहना चाहता था कि श्री ओम् मेहता, जिन्होंने आश्वामन दिया है कि सभी विरोधी दलों के सदस्यों के साथ बैठकर वे निर्णय लेंगे, अच्छा हो अपनी उदारता का परिचय देते हुए वे जो निर्णय वहाँ लेना है उसकी घोषणा अभी यहाँ कर दें। बाद में बैठकर भविष्य के लिए नियम बनाइए कि भविष्य में इस तरह का कोई काम करेगा तो उसके साथ किस तरह का व्यवहार होगा, इन मारी बातों पर निर्णय किया जा सकता है। इस सम्बन्ध में आप जो निर्णय करने वाले हैं मैं आपके हृदय को महसूस कर रहा हूँ। लेकिन मेरा अनुरोध यह है कि अगर आप अभी वह उदारता दिखाएँगे तो उसका परिणाम यह होगा कि यहाँ सद्भावना का वातावरण बनेगा, देश में भी सद्भावना का वातावरण बनेगा। मैं विश्वास दिलाता हूँ कि आप के द्वारा उदारता का परिचय देने के बाद ये लोग भी स्वयं उठकर अपनी जगह पर आ जाएँगे।

MR. DEPUTY CHAIRMAN : Will you ask them to get up ? (*Interruptions*).

SHRI VEERENDRA PATIL : I agree with the Chair and the entire House that the dignity of the House should be maintained at all costs. So I would like to make an appeal to the hon. friend Mr. Rabi Ray not to continue to sit there but to come here and occupy his chair. So far as this discussion is concerned, it is better if you put a stop to the discussion because that chapter is over.

SHRI S. P. GOSWAMI (Assam) : Just before you start, Mr. Deputy Chairman, one word I would like to say...

MR. DEPUTY CHAIRMAN : Don't be so impatient.

SHRI VEERENDRA PATIL : Let me finish. Mr. Rajnarain did not obey the Chair and the punishment has been inflicted on him and he has suffered the punishment and he has been bodily removed from this House. He is no more in this House.

I am also in parilamentary life for the last more than 20 years but I feel very earnestly and sincerely that the punishment that was inflicted on him is a very harsh punishment. Suspending him for the rest of the Session.....

MR. DEPUTY CHAIRMAN : Mr. Patil, unfortunately you were not here in the House at that time; otherwise you would have probably felt yourself...

SHRI VEERENDRA PATIL : What I say is it is a very harsh punishment. I am not—commenting upon the punishment but to suspend him for the rest of the Session is very harsh. We have also witnessed such incidents and such noisy scenes there in Karnataka, but suspending an hon. Member for the rest of the Session, I think, is a harsh punishment. Now, I feel that my friend, Mr. Om Mehta, is inclined to reconsider it. Instead of giving credit to any hon. Member here on this side—because it is open to any hon. Member to move a modified Resolution and get it passed—I would like to make an appeal to Mr. Om Mehta to move an amended Resolution and it shall be passed unanimously.

(*Interruption*)

SHRI S. P. GOSWAMI : Mr. Deputy Chairman, Sir, you are the custodian of the House and you are our guarantee to safeguard the dignity of this House and maintain order and I would like to appeal to you that before whatever decision you may take and the House may take, I would like to say a few words. This is not the first instance when Mr. Rajanarain

[Shri S. P. Goswami]

was suspended or thrown out of the House. I was here from 1967 to 1972 and in those five years I have seen many such incidents and disturbances by Mr. Rajanarain. Once before also he had to be forcefully removed. He was asked by the Chair to go out; he did not go and then the Marshal had to be called in and physically he had to be removed. Today the Report of the Linguistic Minorities Commissioner was being discussed. This is an important subject and one of our friends from the minority community was speaking. When I came in I saw he was being disturbed and when the Reporters could not take down you were kind enough to call him this side. When he was speaking there was some walk-out by them and Mr. Rajnarain got up on a point of order. You were kind enough to allow him to raise the point of order. He raised the point of order that the Member concerned was speaking from a different seat and you were pleased to say that you had called him to that seat. We also heard you call him here. And when you ruled out his point of order still he was persisting and shouting. I do not mind if he abuses us; we also sometimes return but the way in which the dignity of the House is pulled down is regrettable. Whenever you ask him to sit down he persists in speaking and all the time he uses language which is unparliamentary. Today he was really challenging us. When I said, if you want to go out, you go out soon, he was saying

आज ठीक से सो लीजिए

he was saying something and threatening my life. He said; when you go and sleep at night be careful. This was a threat. This is Rajya Sabha, the House of elders, and is this the way Members should behave? Now look at those two hon. Members there and I think they also belong to the Socialist Party. They are disturbing the House by lying there. Is this the way they should behave? The whole Press is seeing. Once three years before I remember I brought my son and one or two visitors to the House. They had seen Rajanarain functioning in the House and they asked me,

what kind of Rajya Sabha you have got; it is worse than something which I cannot pronounce. Just imagine what effect it will have on the younger generation. My son and my nephew after seeing Rajya Sabha in session were asking me, this is the Rajya Sabha you have come to.

"You better come away from Rajya Sabha. Is this Rajya Sabha?" This is not the first instance. What is the behaviour of his partymen? After all, you have been listening to what they have said. We also quietly heard it.....

MR. DEPUTY CHAIRMAN : Now, please finish it.

SHRI S. P. GOSWAMI : First, I appeal, through you, let these two hon. Members, instead of sleeping here, if they feel sleepy, go home and sleep and not create this ugly scene. If they are suffering from heart trouble, call the doctor. This is my appeal.

MR. DEPUTY CHAIRMAN : I would appeal to Mr. Rabi Ray and Mr. Sitaram Singh, let them please take their seats. If Mr. Om Mehta is prepared let him move his motion.

श्री लाल आडवाणी (दिल्ली) : मैं निवेदन करना कि अब ओम मेहता जी मोजन मूव करें।

SHRI OM MEHTA: Sir, as desired by all the leaders of the opposition and particularly by Shri Prakash Vir Shastri, I hope that in future such incidents will not be repeated and the Chair's dignity will be maintained.

I move:

"That Shri Rajnarain be suspended from the service of the House for the rest of the day and his suspension for the remainder of the Session, as resolved earlier by the House, be terminated."

The question was put and the motion was adopted.

SHRI MAHAVIR TYAGI : I must thank the hon. Minister for the generous attitude that he has taken.

SHRI VITHAL GADGIL (Maharashtra): Now, it is the responsibility of the opposition to persuade Mr. Rainarain to behave properly.

MOTION RE FOURTEENTH REPORT
OF THE COMMISSIONER FOR LIN-
GUISTIC MINORITIES FOR 1971-72—
Contd.

MR. DEPUTY CHAIRMAN : Mr. Hashmi. You will take ten minutes. I think each Member will take only ten minutes, so that we can finish the discussion today.

شری سید احمد ہاشمی (اتر پردیش):

ڈپٹی چیرمین صاحب۔ کل سے اس لسانی اقلیتی کمیشن کی ۱۴ ویں رپورٹ زیر بحث ہے اور ہم اس پر غور کر رہے ہیں یہ رپورٹ ۱۹۷۱ سے جون ۱۹۷۲ تک کی ہے: اس رپورٹ کو دیکھنے کے بعد بے ساختہ فارسی کا ایک محاورہ یاد آ جاتا ہے۔ ”تا تریاق از اعراق آورده شود مار گزیده مرده شود“ یعنی جب تک تریاق اعراق سے لائی جائیگی سانپ کا کاٹا ہوا مر جائیگا۔ وہ چیزیں جو کہ ۱۹۷۱ اور ۱۹۷۲ میں کی جانی چاہئیں تھیں آج ۱۹۷۴ میں ان پر غور کر رہے ہیں۔ بہر حال چون کہ اس ایوان میں ۷۲-۱۹۷۱ کی رپورٹ زیر بحث ہے اس لئے مجبوراً کچھ نہ کچھ باتیں پیش کرنی ہی پڑھی ہیں اور اس لحاظ سے ہم اس رپورٹ کا ضرور خیر مقدم کرتے ہیں کہ آج کل لنگویسٹک اقلیتوں کے حقوق کی بحثیں زیادہ تر کمیشنوں، کاغذات کے صفحات اور سیمیناروں میں زیر بحث آ جاتی ہیں اور اس تذکرہ کے نتیجہ میں ہمیں تھوڑی سی آہ کرنے کا موقعہ

مل جاتا ہے ورنہ حقیقت یہ ہے اور اس حقیقت کو ماننا پڑتا ہے کہ اس رپورٹ کو پڑھنے کے بعد ایک با شعور اور سمجھدار آدمی اس سے زیادہ اور کچھ نہیں کہہ سکتا کہ نشستند، گفتند، برخواستند، یعنی بیٹھے، بات کی، اور اٹھ گئے، اس سے زیادہ اس رپورٹ میں اور کچھ نہیں ہے، اس لئے کہ خود اس رپورٹ کے اندر لسانی اقلیتی کمیشن نے اس بات کا اعتراف کیا ہے اور جگہ جگہ پر، ہر صوبہ کے ضمن میں لسانی اقلیتوں پر بحث کرتے ہوئے یہ پایا گیا کہ جو چیزیں آج سے پہلے سفارش کی گئیں تھیں لسانی اقلیتوں کے سلسلے میں جن چیزوں کا رکمینڈیشن کیا گیا تھا ان کا امپلمینٹیشن اب تک نہیں ہو سکا، ان کا نفاذ نہیں ہو سکا۔ ظاہر ہے کہ اگر کوئی فیصلہ کیا جائے اور وہ ایکشن میں نہ آئے تو اس کے کہنے اور فیصلہ کرنے کا کوئی فائدہ نہیں رہ جاتا۔ ریاستی حکومتوں کا جہاں تک تعلق ہے جہاں انہوں نے خود کوتاہی کی ہوگی لیکن ہماری تو اپنے ہوم منسٹر صاحب سے یہ شکایت ہے کہ جو شکایت ریاستی حکومتوں سے تھی کہ انہوں نے سفارشوں پر کوئی ایکشن نہیں لیا۔ کوئی عمل نہیں کیا، وہی آپ نے بھی کیا ہے، اور یہ بھی ایک حقیقت ہے کہ یہ بحث ایوان میں ایسے ٹائم کی گئی ایسے وقت میں لائی گئی کہ اس رپورٹ کو ٹھیک طرح سے ممبروں کے پاس ڈسٹری بیوٹ تک نہیں کیا جا سکا، صحیح طرح سے ان کو پڑھنے کا موقعہ نہیں ملا کہ وہ اس پر اپنی رائے کا اظہار کر سکیں۔

(Interruption)